

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1279 of 1999

Allahabad this the 15th day of May, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Dinesh Kumar Vidua, Son of Late Ram Charan Vidua,
Resident C/o Shyam Kishor Nayak, Karganj, Near Jain
Mandir, Medical College, Jhansi.

By Advocates Shri L.M. Singh
Shri R. Rai.

Versus

1. Union of India through General Manager, Central Railway, Bombay(C.S.T.).
2. The Divisional Railway Manager, Central Railway, Jhansi Division, Jhansi.
3. Chief Personnel Officer, Head Office, Central Railway, IIInd Story, Bombay(C.S.T.).

By Advocate Shri K.P. Singh

O_R_D_E_R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

SHRI Dinesh Kumar Vidua has come up seeking relief to the effect that the respondents be directed to provide him appointment on compassionate ground.

2. As per applicant's case his ~~father~~ was sole bread earner of the family, ~~and~~ he was employed as Coal Boy at Loco Shed, Jhansi and died in harness on 10.1.97. When applicant attained the ^{age of} majority, he moved for... pg.2/

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appointment on compassionate ground in 1989 and since then he is following the matter, but without success. Inspite of report by Social Welfare Inspector submitted on 15.10.1998 recommending the case of the applicant, the respondents have not taken any action.

3. The respondents have contested the case and filed counter-reply.

4. Heard counsel for the parties and perused the record.

5. For the facts and circumstances in the matter, it is found expedient to decide the O.A. as under:-

"In case the applicant makes a fresh representation within 3 weeks, same be decided by the respondents within 4 months thereafter by the competent authority in the respondents establishment taking into consideration the circumstances of the applicant as well as the report of Social Welfare Officer dated 15.10.98 copy of which has been annexed as annexure A-16 to the O.A.

6. No cost.

See mag

Member (J)

/M.M./